

**Customs, Excise & Service Tax Appellate Tribunal,
West Zonal Bench : Ahmedabad**

REGIONAL BENCH - COURT NO. 3

**Excise Appeal No. 11696 of 2017
E/ORS/10463/2021
E/CO/10829/2017**

(Arising out of OIA-SK-20-22-LTU-MUM-2017-18 dated- 08/06/2017 passed by -
Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-
MUMBAI-I(Appeal))

C.C.E. & S.T.-Rajkot

.....Appellant

Central Excise Bhavan,
Race Course Ring Road...Income Tax Office,
Rajkot, Gujarat- 360001

VERSUS

Reliance Industries Ltd

.....Respondent

Refinery And Petrochemical Division, Village: Meghpar / Padana,
Motikhavdi, Taluka: Lalpur,
Jamnagar, Gujarat

APPEARANCE:

Shri T.G Rathod, Additional Commissioner (AR) for the Appellant
Shri Vipin Jain, Shri Vishal Agrawal, Shri Ramnath Prabhu & Ms. Dimple Gohil
Advocates for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

DATE OF HEARING: 14.12.2021
DATE OF DECISION: 20.12.2021

RAMESH NAIR

The appeal is disposed of. For order, see order of Excise Appeal No
11697 of 2017 with E/ORS/10462/2021 and E/CO/10830/2017.

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**